

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No. 2785 of 2020

Badal Kumar Das Petitioner
 -V e r s u s -
The State of Jharkhand Opposite Party
 ...

Coram: HON'BLE MR. JUSTICE AMITAV K. GUPTA

 ...
For the Petitioner : Mr. Nagmani Tiwari, Advocate.
For the State : Mr. Sardhu Mahto, APP.

 ...
05/26.03.2021

1. In view of the submission of the learned counsel for the petitioner, defects, as pointed out by the office, are, hereby ignored for the time being.
2. This Criminal Miscellaneous Petition has been filed for restoration of Cr. M.P. No. 1127 of 2017, which was dismissed for default on 19.09.2019 for non-compliance of the court's order dated 21.08.2019.
3. Learned A.P.P. is present.
4. Heard. Being satisfied with the reasons assigned, this Criminal Miscellaneous Petition is allowed and Cr. M.P. No. 1127 of 2017 is ordered to be restored to its original file. Learned counsel for the petitioner shall comply with earlier order passed in Cr. M.P. No. 1127 of 2017.

(AMITAV K. GUPTA, J.)